## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2835 ANSWERED ON:14.03.2011 COMMITTEE ON DISABILITIES ACT, 1995 Dharmshi Shri Babar Gajanan

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is considering to constitute a Coordination Committee to implement the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 for the benefit of the differently abled persons;
- (b) if so, the details thereof;
- (c) the time by which the aforesaid Committee is likely to be constituted; and
- (d) the steps taken by the Government to implement the provisions of the said Act?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

- (a) to (c) Section 3 (1) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 mandates the Central Government to constitute a 'Central Co-ordination Committee' to exercise the powers conferred on, and to perform the functions assigned to it under the Act. The Central Coordination Committee was originally constituted by a notification dated 21.02.1997, which was superseded vide notification dated 09.09.1998.
- (d) The PwD Act Casts several obligations on appropriate Governments and Local Bodies. provisions of the Act are being implemented with multi sectoral collaborative approach. Several Schemes and programmes are being implemented for the socio-economic empowerment and welfare of the persons with disabilities (PwDs). These programmes/Schemes include Deendayal Disabled Rehabilitation Scheme (DDRS) for rehabilitation, Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP), Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) to provide assistance for various activities relating to implementation of PwD Act, Scheme of Incentives to Employers in the Private Sector for providing employment, Scheme of Inclusive Education for Disabled at Secondary Stage (IEDSS) for inclusive education etc. Sarva Shiksha Abhiyan (SSA) programme ensures that every child in the age group of 6-14 years with special needs, irrespective of the kind, category and degree of disability, is provided meaningful and quality education. Reservation is provided in employment and education. The Central Coordination Committee serves as the national focal point on disability matters and facilitates continuous evolution of a comprehensive policy towards solving the problems of PwDs. It, inter-alia, reviews and coordinates the activities of various Government Departments and others dealing with matters relating to PwDs.